



क्षेत्रीय कार्यालय,
REGIONAL OFFICE,
उ०प्र० प्रदूषण नियंत्रण बोर्ड
U.P. POLLUTION CONTROL BOARD
सोनभद्र
SONBHADRA



संदर्भ संख्या:-

Ref.No.: G10400/OA NO.521/2024

दिनांक:-

Date: 22/04/2024

To,

The Registrar,
Hon'ble National Green Tribunal,
Copernicus Marg,
New Delhi.
E-mail-judicial-ngt@gov.in

Sub:- Submission of compliance status report in pursuant to order dated 12.03.2024 passed by Hon'ble NGT in the matter of Original Application No. 521/2022 Sampurna Nand V/s. State of U.P.

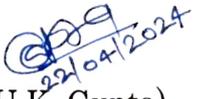
Sir,

In Compliance of Hon'ble NGT order dated 12.03.2024 in the matter of O.A. No. 521/2022 Sampurna Nand V/s. State of U.P., the compliance status report is being filed herewith.

It is requested that the aforesaid information may be presented before the Hon'ble Tribunal for kind consideration.

Encl.: As above.

Yours faithfully,


(U.K. Gupta)
Regional Officer
Sonbhadra.

Endt. No. & date as above.

Copy to:-

1. District Magistrate, Mirzapur for kind information please.
2. Chief Environmental Officer (Circle-2), U.P. Pollution Control Board, Lucknow for kind information & necessary action please.
3. Chief Law Officer, U.P. Pollution Control Board, Lucknow for kind information and necessary action please.
4. Shri Pradeep Mishra, Advocate, Supreme Court, 138, New Lawyer's Chamber, Supreme Court of India, New Delhi-110001.

Regional Officer
Sonbhadra.

Compliance Status Report in pursuant to order dated 12.03.2024 passed by Hon'ble NGT in the matter of OA No. 521/2022 Sampurna Nand vs. State of U.P.& Ors.

1. That it is submitted that UPPCB has issued Show Cause Notices to all 26 Stone Crushers and 40 Mining Leases under section 31-A of Air (Prevention and Control of Pollution) Act, 1981 (as amended) for closing down the operation of unit and imposition of Environmental Compensation for violation period vide Letters dated-12.01.2024.
2. That it is submitted that representations were received from stone crusher units against show cause notices dated 12.01.2024 issued by UPPCB. As per observations, it was found during visit that 05 Stone Crushers out of 26 Stone Crushers were complying with conditions imposed in CTO. The details are as follows:-

S.N.	Name and address of the Stone Crusher Units	Complying Status	
		CTO Valid upto dated	Status
1.	M/S MAA GAYATRI STONE WORKS, VILLAGE-SONPUR, AHRAURA, CHUNAR, DISTRICT-MIRZAPUR.	31.07.2026	complying
2.	M/S P.N.C. INFRATECH LTD, VILL.-SONPUR, CHUNAR, DISTRICT-MIRZAPUR.	31.07.2026	complying
3.	M/s R.K. CONSTRUCTION COMPANY.,VILL.-SONPUR, PARGANA-BHAGWAT, TEHSIL-CHUNAR, DISTRICT-MIRZAPUR.	31.07.2027	complying

4.	M/s ASHIRWAD STONE (EX. NAME M/S ASHIRWAD STONE WORKS), VILLAGE-BHAGAUTI DEI, PATIHATTA, CHUNAR, MIRZAPUR	31.07.2025	complying
5.	M/s JAY MAA DURGAE MIXTUR PLANT, BHAGAUTI DEI, PATIHATTA, CHUNAR, MIRZAPUR	31.07.2025	complying

However, the environmental compensation was imposed on above stone crushers for past violation.

3. That it is submitted that as per the available records and facts observed during visit on 08.02.2024 and 09.02.2024 and recommendation sent by RO, UPPCB, Sonbhadra, U.P. Pollution Control Board has issued closure orders to 21 stone crushers and 40 mining leases vide letters dated 19.02.2024 after giving due opportunity as per law.
4. That it is submitted that As per the available records and facts observed during visit on 08.02.2024 and 09.02.2024 and recommendation sent by RO, UPPCB, Sonbhadra, environmental compensation on 25 stone crushers and 39 mining leases have been imposed vide letters dated 19.02.2024 after giving due opportunity as per law.
5. In order to ensure the compliance of closure orders of 21 stone crushers issued by UPPCB vide letter dated 19.02.2024, District Magistrate, Mirzapur had constituted the joint committee vide ref. No. G0227/O.A. No. 521/2022/2023 dated 04.03.2023. The Joint committee visited the site and sealed all the 21 stone crusher units.



6. District Magistrate, Mirzapur has directed Mining Officer, Mirzapur vide reference no. G0228/OA-521/2022/ 2023 dated 04.03.2024 for ensuring the compliance of closure orders issued to 40 mining leases by UPPCB vide letter dated 19.02.2024.
7. The UPPCB vide letter dated 07.03.2024 has filed above status report in Hon'ble NGT as additional action taken report.
8. After reviewing the action taken report submitted by UPPCB, Hon'ble NGT in the matter of Original Application No. 521/2022 Sampurna Nand Vs. State of U.P.&Ors, vide its Order dated 12.03.2024 instructed as following:-

....."20. All the Project Proponents of Stone Crushers are directed to file their compliance reports in response to the reports of the Joint Committee, UPPCB and District Magistrate, Mirzapur with details of action taken/contemplated for the compliance of consent conditions as applicable to them within one month by email at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF and sent copy thereof to the Regional Officer, UPPCB who shall verify the compliance and file verification report before this Tribunal. UPPCB shall take appropriate remedial action regarding closure/revocation of closure on the basis of such verification of non-compliance/compliance by the concerned Project Proponents.

21. All the Project Proponents of mining leases are directed to file their compliance reports in response to the reports of the Joint Committee, UPPCB and District Magistrate, Mirzapur with details of action taken/contemplated for the compliance of consent conditions as applicable to them within one month by email at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF and sent copy thereof to the Member Secretary, UPPCB. In view of complexity of the issues involved regarding compliance of environmental clearance/consent conditions imposed on the lease holders, we consider it appropriate to constitute a committee comprising of Member Secretary, UPPCB as Chairperson, representative of SEIAA, Lucknow and representative of Principal Secretary, Irrigation and Water Resources Department, Government of Uttar Pradesh as Members for examining/assessment/ verification of the compliance reports filed by the Project Proponents of the mining leases regarding compliance with the

environmental clearance and consent conditions imposed by SEIAA and UPPCB. The Director Mining and Geology, Uttar Pradesh shall take remedial action for cancellation/modification of the leases which are found close to Jargo Dam and UPPCB shall take action regarding ordering of closure/revocation of closure in view of non-compliance/compliance with the EC and consent conditions. The SEIAA will be the nodal agency for coordination and compliance in this regard.

22. List for further consideration on 25.04.2024....."

9. That in compliance of Hon'ble NGT directions, 05 stone crushers out of 21 stone crushers submitted their representation as response in UPPCB. The details are as follows:-

S.N.	Name and address of the Stone Crusher Units	Presentation Status	
		Presentation date	Receiving date
1.	M/S BASANT KUMAR (FORMERLY KNOWN AS M/SRAJ ASSOCIATE CRUSHER PLANT, VILLAGE-SONPUR, PARGANA-BHAGWAT, TEHSIL-CHUNAR, DISTRICT-MIRZAPUR.	04.04.2024	08.04.2024
2.	M/S P.B.R. INFRATECH PRIVATE LTD., UNIT-04, VILL.-SONPUR, TEH.-CHUNAR, MIRZAPUR.	04.04.2024	08.04.2024
3.	M/s SATYA NARAIN SINGH CONSTRUCUTION PRIVATE LIMITED (FORMELY P.B.R. INFRATECH PRIVATE LTD., (STONE CRUSHER UNIT-03)), VILL.-SONPUR, TEH.-CHUNAR, MIRZAPUR.	04.04.2024	08.04.2024
4.	M/s SHRI BAJARANG STONE, VILLAGE-BHAGAUTI DEI, PATIHATTA, CHUNAR, MIRZAPUR	04.04.2024	08.04.2024
5.	M/s NEW ASHATBHUJA STONE BHAGAUTI DEI, PATIHATTA, CHUNAR, MIRZAPUR	10.04.2024	10.04.2024

Besides above 05 stone crushers, another 01 stone crusher namely M/s Maa Shitla Stone (Stone Crusher Unit), Village-Sonpur, Pargana-Bhagwat, Tehsil-

Chunar, District-Mirzapur had submitted their representation dated 30.01.2024, which was received on dated 12.02.2024 with respect to show cause notice dated 12.01.2024.

10. That in compliance of Hon'ble NGT directions, Regional Officer, UPPCB, Sonbhadra had conducted the field visits of above 05 stone crushers on dated 15.04.2024 to verify the compliance status.
11. That it is submitted that as per the available records and facts observed during visit, 05 out of 21 Stone crushers were complying with the conditions imposed in previous 'Consent to Operate' (CTO). The Details are as follows:-

S.N.	Name and address of the Stone Crusher Units	Complying Status	
		Previous CTO issued on date, (Presently revoked)	Status as on 15.04.2024
1.	M/S BASANT KUMAR (FORMERLY KNOWN AS M/S RAJ ASSOCIATE CRUSHER PLANT, VILLAGE-SONPUR, PARGANA-BHAGWAT, TEHSIL-CHUNAR, DISTRICT-MIRZAPUR.	27.07.2022	Complying
2.	M/S P.B.R. INFRATECH PRIVATE LTD., UNIT-04, VILLAGE-SONPUR, TEHSIL.-CHUNAR, MIRZAPUR.	26.05.2022	Complying
3.	M/s SATYA NARAIN SINGH CONSTRCUTION PRIVATE LIMITED (FORMELY P.B.R. INFRATECH PRIVATE LTD., (STONE CRUSHER UNIT-03)), VILL.-SONPUR, TEH.-CHUNAR, MIRZAPUR.	28.05.2022	Complying

4.	M/s SHRI BAJARANG STONE, VILLAGE-BHAGAUTI DEI, PATIHATTA, CHUNAR, MIRZAPUR	14.07.2022	Complying
5.	M/s NEW ASHATBHUJA STONE BHAGAUTI DEI, PATIHATTA, CHUNAR, MIRZAPUR	02.08.2021	Complying

12. That the Regional Officer, UPPCB, Sonbhadra have sent inspection report of above 05 stone crushers to Head Quarter, Lucknow vide letters dated 15.04.2024 with recommendation for revocation of the closure order dated- 19.02.2024, which is under consideration.
13. M/s Maa Shitla Stone (Stone Crusher Unit), Village-Sonpur, Pargana-Bhagwat, Tehsil-Chunar, District-Mirzapur was issued closure order dated 19.02.2024 due to non compliance of CTO conditions, which is still effective and this stone crusher unit has not submitted any representation to revoke the closure order.
14. That it is submitted that Environmental Compensation was imposed against 25 stone crushing units. The amount of environmental compensation has been deposited by 04 stone crushers out of 25 stone crushers. The details are as follows:-

S.N.	Name and address of the Stone Crusher Units	Status of Imposed Environmental Compensation	
		Amount in Rs.	Status
1.	M/S MAA GAYATRI STONE WORKS, VILLAGE-SONPUR, AHRAURA, CHUNAR, DISTRICT-MIRZAPUR.	7,06,250/-	Deposited



2.	M/S P.N.C. INFRATECH LTD, VILL.-SONPUR, CHUNAR, DISTRICT-MIRZAPUR.	7,06,250/-	Deposited
3.	M/s R.K. CONSTRUCTION COMPANY.,VILL.-SONPUR, PARGANA-BHAGWAT, TEHSIL-CHUNAR, DISTRICT-MIRZAPUR.	3,00,000/-	Deposited
4.	M/s JAY MAA DURGAE MIXTUR PLANT, BHAGAUTI DEI, PATIHATTA, CHUNAR, MIRZAPUR	7,06,250/-	Deposited

The documets regarding intimation about to deposit the amount of Environmental Compensation attached (Annexure-1).

15. That it is submitted that the joint committee constituted by Hon'ble NGT comprising of representative of SEIAA, representative of Irrigation Department and Member Secretary, UPPCB has held a meeting on 19.04.2024 for the matters pertaining to mining projects. In compliance of Hon'ble NGT order dated 12.03.2024, only one representation was received from mining project till the date of meeting. During meeting, it has been decided that representations of mining projects will be considered on case to case basis and physical verification of compliance of Environmental Clearance and CTO conditions will be done by the committee. Field visit of the committee is proposed on 3-4 May 2024. Copy of the minutes is enclosed herewith and marked as Annexure No.-2.

Summary of this matter:

1. Presently, 05 out of 26 Stone Crushers have upgraded Pollution Control measures and are complying with conditions imposed in valid CTO.



2. The closure orders had been issued against 21 out of 26 Stone Crusher by UPPCB under the section 31-A of Air (Prevention and Control of Pollution) Act, 1981 (as amended) vide letter dated 19.02.2024.
3. Only 05 out of 21 stone crushers have submitted their representation as response in compliance of Hon'ble NGT directions vide order dated 12.03.2024. After verification, the Regional Officer, UPPCB, Sonbhadra have sent inspection report of said stone crushers to Head Quarter, Lucknow vide letter dated 15.04.2024 with recommendation for revocation of the closure order dated-19.02.2024, which is under consideration.
4. The amount of environmental compensation has been deposited by 04 stone crushers out of 25 stone crushers.
5. M/s Maa Shitla Stone (Stone Crusher Unit), Village-Sonpur, Pargana-Bhagwat, Tehsil-Chunar, District-Mirzapur was issued closure order dated 19.02.2024 due to non compliance of CTO conditions, which is still effective and this stone crusher unit has not submitted any representation to revoke the closure order.
6. The joint committee has been decided during meeting that representations of mining projects will be considered on case-to-case basis and physical verification of compliance of Environmental Clearance and CTO conditions will be do by the committee. Field visit of the committee is proposed on 3-4 May 2024.

The above compliance status report is being filed for the kind perusal and consideration of this Hon'ble Tribunal.

Dated: 22.04.2024



(U.K. Gupta)

Regional Officer

U.P. Pollution Control Board,
Sonbhadra



Maa Gayatri Stone Works

8935003900
8953003304
8953003305

Branch Office : Sonapur, Ahraura, Mirzapur - 231301
E-mail : maagaytristonestoneworks@gmail.com

Head Office : J 13/93 AT Cotton Mill Compound, Opposite Pani Tanki, Chowkaghat, Varanasi - 221001

f. No.

Dated : 23-03-24

सेवा में,

मुख्य पर्यावरण अधिकारी(वृत्त-2),
उ0प्र0 प्रदूषण नियंत्रण बोर्ड,
लखनऊ

विषय: मेसर्स माँ गायत्री स्टोन वर्क्स, ग्राम-सोनपुर, परगना-भगवत, तहसील-चुनार, जनपद मीरजापुर की बैंक गारण्टी एवं अधिरोपित पर्यावरणीय क्षतिपूर्ति के संबंध में।

महोदय,

कृपया उपरोक्त विषयक राज्य बोर्ड मुख्यालय के पत्रांक-एच07260/सी-2/एन0जी0टी0-67/24 दिनांक-19.02.2024 की शर्त संख्या-12 के अनुसार रू0 50,000/- (पचास हजार रुपये) मात्र की बैंक गारण्टी संख्या-36060IGL0000124 दिनांक-19.03.2024 (छायाप्रति संलग्न) एवं बोर्ड मुख्यालय के पत्रांक-एच07233/सी-2/एन0जी0टी0-67/24 दिनांक-19.02.2024 द्वारा अधिरोपित पर्यावरणीय क्षतिपूर्ति रू0 706250/- (रू सात लाख छ हजार दो सौ पचास) की धनराशि उ0प्र0 प्रदूषण नियंत्रण बोर्ड के यूनियन बैंक ऑफ इण्डिया, विभव खण्ड, गोमती नगर, लखनऊ स्थित बैंक खाता संख्या-701502010002104 आई0एफ0एस0 कोड-UBIN0570150 में दिनांक-16.03.2024 को जमा करा दिया गया है (यू0टी0आर0 संख्या-BARBR2024031600765404 की प्रति संलग्न)।

संलग्नक-यथोपरि।

प्रतिलिपि- क्षेत्रीय अधिकारी महोदय, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, सोनभद्र को सूचनार्थ एवं आवश्यक अग्रिम कार्यवाही हेतु सादर प्रेषित।

For- MAA GAYATRI STONE WORKS

अशोक कुमार सिंह

सेवा में,



Branch: Mahmasat Gany

Date: 16/02/2024

Base Branch: <u>Mahmasat Gany</u>
Account No.: <u>4016050000054</u>
Name of account holder:
<u>Maa Gayatri Stone</u>
<u>Works</u>

RTGS/NEFT favouring:

Bank: <u>Uttam Bank of India</u>
Branch: <u>Lucknow</u>
IFS Code: <u>UBIN02150</u>
Beneficiary's A/C No.: <u>70152010002104</u>
Beneficiary A/c Type: <u>CA</u>
Beneficiary's Name:
<u>Uttam Bank Collection</u>
<u>Control Board</u>

	Amount (₹)
Amount of Remittance	<u>7,06,250/-</u>
Exchange	<u>1</u>
Total	<u>7,06,250/-</u>



Amount (in words) Rupees Seven Lacs Six Thousand Two Hundred Fifty only

BARBR52024031600765
-404

Clerk/Cashier/Teller Acctt.
(Cheque(s) subject to realization)

6504

JAI MAA DURGAE MIXTURE PLANT

Add - BHAGAUTI DEI, CHUNAR, MIRZAPUR

GST No. :- 09AAPFJ6860Q1Z9

PAN No :- AAPFJ6860Q

सेवा में,

मुख्य पर्यावरण अधिकारी (वृत्त-2),
उ0प्र0 प्रदूषण नियंत्रण बोर्ड,
लखनऊ

विषय: मेसर्स जय माँ दुर्गे मिक्चर प्लांट, ग्राम-भगौतीदेई, परगना-भगवत, तहसील-चुनार, जनपद मीरजापुर की बैंक गारण्टी एवं अधिरोपित पर्यावरणीय क्षतिपूर्ति के संबंध में।

महोदय,

कृपया उपरोक्त विषयक राज्य बोर्ड मुख्यालय के पत्रांक-एच07257/सी-2/एन0जी0टी0-67/24 दिनांक-19.02.2024 की शर्त संख्या-12 के अनुसार रू0 50,000/- (पचास हजार रुपये) मात्र की बैंक गारण्टी संख्या-594GT02240650001 दिनांक-05.03.2024 (छायाप्रति संलग्न) एवं बोर्ड मुख्यालय के पत्रांक-एच07235/सी-2/एन0जी0टी0-67/24 दिनांक-19.02.2024 द्वारा अधिरोपित पर्यावरणीय क्षतिपूर्ति रू0 706250/- (रू सात लाख छः हजार दो सौ पचास मात्र) की धनराशि उ0प्र0 प्रदूषण नियंत्रण बोर्ड के यूनियन बैंक ऑफ इण्डिया, विभव खण्ड, गोमती नगर, लखनऊ स्थित बैंक खाता संख्या-701502010002104 आई0एफ0एस0 कोड-UBIN0570150 में दिनांक-04.03.2024 को जमा करा दिया गया है (यू0टी0आर0 संख्या-HDFCR 52024030485193467 की प्रति संलग्न)।

संलग्नक-यथोपरि।

दिनांक-04.03.2024

भवदीय

(संतोष कुमार सिंह)

पार्टनर मेसर्स जय माँ दुर्गे मिक्चर
प्लांट, मीरजापुर

प्रतिलिपि- क्षेत्रीय अधिकारी महोदय, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, सोनभद्र को सूचनार्थ एवं आवश्यक अग्रिम कार्यवाही हेतु सादर प्रेषित।

संतोष कुमार सिंह
(संतोष कुमार सिंह)



M/s R.K. Construction Company

Gau Ghat, Mirzapur (U.P.) 231001

Stone Crusher, Building Materials & General Government Order Supplier

f.

Date 18/03/24.....

सेवा में,

मुख्य पर्यावरण अधिकारी(वृत्त-2),
उ०प्र० प्रदूषण नियंत्रण बोर्ड,
लखनऊ

विषय: मेसर्स आर०के० कंस्ट्रक्शन कंपनी, ग्राम-सोनपुर, परगना-भगवत, तहसील-चुनार, जनपद मीरजापुर की बैंक गारण्टी एवं अधिरोपित पर्यावरणीय क्षतिपूर्ति के संबंध में।

महोदय,

कृपया उपरोक्त विषयक विषयक राज्य बोर्ड मुख्यालय के पत्रांक-एच०७२५८/सी-२/एन०जी०टी०-६७/२४ दिनांक-१९.०२.२०२४ की शर्त संख्या-१२ के अनुसार रू० ५०,०००/- (पचास हजार रुपये) मात्र की बैंक गारण्टी संख्या-३८६६०१६०००८२४ दिनांक-१६.०३.२०२४ (छायाप्रति संलग्न) एवं बोर्ड मुख्यालय के पत्रांक-एच०७२३२/सी-२/एन०जी०टी०-६७/२४ दिनांक-१९.०२.२०२४ द्वारा अधिरोपित पर्यावरणीय क्षतिपूर्ति रू० ३०००००/- (रू तीन लाख मात्र) की धनराशि उ०प्र० प्रदूषण नियंत्रण बोर्ड के यूनियन बैंक ऑफ इण्डिया, विभव खण्ड, गोमती नगर, लखनऊ स्थित बैंक खाता संख्या-७०१५०२०१०००२१०४ आई०एफ०एस० कोड-UBIN०५७०१५० में दिनांक-१५.०३.२०२४ को जमा करा दिया गया है (यू०टी०आर० संख्या-PUNB२४०७५०२५७४० की प्रति संलग्न)।

संलग्नक-यथोपरि।

दिनांक-२७.०३.२०२४

भवदीय

Raj Kumar Singh

(राज कुमार सिंह)

मेसर्स आर०के० कंस्ट्रक्शन कंपनी,
मीरजापुर

प्रतिलिपि- क्षेत्रीय अधिकारी महोदय, उ०प्र० प्रदूषण नियंत्रण बोर्ड, सोनभद्र को सूचनार्थ एवं आवश्यक अग्रिम कार्यवाही हेतु सादर प्रेषित।

(राज कुमार सिंह)

Transaction Details



Transaction date 15/03/2024

Type Debit

Amount ₹ 300000.00

Description NEFTPUNB240750
25740/UTTAR PRA
DESH PRAD



सेवा में,

मुख्य पर्यावरण अधिकारी(वृत्त-2),
उ०प्र० प्रदूषण नियंत्रण बोर्ड,
लखनऊ

विषय: मेसर्स पी०एन०सी० इंफ्राटेक लिमिटेड, ग्राम-सोनपुर, परगना-भगवत, तहसील-
चुनार, जनपद मीरजापुर की बैंक गारण्टी एवं अधिरोपित पर्यावरणीय क्षतिपूर्ति के
संबंध में।

महोदय,

कृपया उपरोक्त विषयक विषयक राज्य बोर्ड मुख्यालय के पत्रांक-एच०७२५९/
सी-२/एन०जी०टी०-६७/२४ दिनांक-१९.०२.२०२४ की शर्त संख्या-१२ के अनुसार रू०
५०,०००/- (पचास हजार रुपये) मात्र की बैंक गारण्टी संख्या-०९८३०१६००३५२४ दिनांक-२०.०३.
२०२४ (छायाप्रति संलग्न) एवं बोर्ड मुख्यालय के पत्रांक- एच०७२३१/सी-२/एन०जी०टी०-६७/२४
दिनांक-१९.०२.२०२४ द्वारा अधिरोपित पर्यावरणीय क्षतिपूर्ति रू० ७०६२५०/- (रू सात लाख छ हजार
दो सौ पचास) की धनराशि उ०प्र० प्रदूषण नियंत्रण बोर्ड के यूनियन बैंक ऑफ इण्डिया, विभव
खण्ड, गोमती नगर, लखनऊ स्थित बैंक खाता संख्या-७०१५०२०१०००२१०४ आई०एफ०एस०
कोड-UBIN०५७०१५० में दिनांक-२०.०३.२०२४ को जमा करा दिया गया है (यू०टी०आर०
संख्या-BARBO२४०७९५८२४१० की प्रति संलग्न)।

संलग्नक-यथोपरि।

प्रतिलिपि- क्षेत्रीय अधिकारी महोदय, उ०प्र० प्रदूषण नियंत्रण बोर्ड, सोनभद्र को सूचनार्थ
एवं आवश्यक अग्रिम कार्यवाही हेतु सादर प्रेषित।

AR 65 D 240395-824

मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा ओ0ए0 संख्या 521/2022 सम्पूर्णानन्द बनाम स्टेट ऑफ यू0पी0 व अन्य के अन्तर्गत पारित आदेश दिनांक 12.03.2024 के अनुपालन के सम्बंध में मा0 एन0जी0टी0 द्वारा गठित समिति की दिनांक 19.04.2024 को हाइब्रिड मोड में सम्पन्न बैठक का कार्यवृत्त।

मा0 एन0जी0टी0 द्वारा ओ0ए0 संख्या 521/2022 सम्पूर्णानन्द बनाम स्टेट ऑफ यू0पी0 व अन्य के अन्तर्गत पारित आदेश दिनांक 12.03.2024 के अनुपालन के सम्बंध में सदस्य सचिव, उ0प्र0 प्रदूषण नियंत्रण बोर्ड की अध्यक्षता में बैठक दिनांक 19.04.2024 को आहूत की गयी। बैठक में समिति के नामित सदस्य श्री सिद्धार्थ कुमार सिंह, मुख्य अभियन्ता (सोन), सिंचाई एवं जल संसाधन विभाग, वाराणसी तथा डा0 रत्नाकर, सदस्य एस0ई0ए0सी0-1, राज्य स्तरीय पर्यावरण प्रभाव निर्धारण प्राधिकरण, उ0प्र0 द्वारा प्रतिभाग किया गया।

बैठक में सर्वप्रथम सदस्य सचिव, उ0प्र0 प्रदूषण नियंत्रण बोर्ड द्वारा ओ0ए0 संख्या 521/2022 के अन्तर्गत पारित आदेश दिनांक 12.03.2024 के बिन्दु सं0-21 में दिये गये निर्देशों के अनुक्रम में अवगत कराया गया कि मा0 एन0जी0टी0 द्वारा प्रकरण में आच्छादित प्रश्नगत 40 खनन परियोजनाओं को मा0 एन0जी0टी0 में दाखिल संयुक्त समिति की रिपोर्ट के संदर्भ में रिस्पांस एक माह में मा0 एन0जी0टी0 में दाखिल किये जाने तथा उसकी प्रति सदस्य सचिव, उ0प्र0 प्रदूषण नियंत्रण बोर्ड को प्रेषित किये जाने के निर्देश दिये गये हैं। उक्त रिपोर्ट के सम्बंध में खनन इकाइयों से प्राप्त प्रत्यावेदनों के माध्यम से प्राप्त पर्यावरणीय स्वीकृति एवं सहमति शर्तों की अनुपालन आख्या के परीक्षण/आंकलन/सत्यापन किये जाने हेतु मा0 अधिकरण द्वारा निर्देशित किया गया है।

मा0 अधिकरण द्वारा पारित आदेश दिनांक 12.03.2024 के उपरान्त मात्र एक खनन इकाई मैसर्स मॉ शीतला स्टोन, आराजी नं0 1(क), सोनपुर, चुनार, मिर्जापुर से प्रत्यावेदन दिनांक 30.03.2024 उ0प्र0 प्रदूषण नियंत्रण बोर्ड लखनऊ में प्राप्त हुआ है। सदस्य सचिव, उ0प्र0 प्रदूषण नियंत्रण बोर्ड द्वारा उक्त प्रत्यावेदन के सम्बंध में समिति के सदस्यों से परीक्षण/आंकलन/सत्यापन किये जाने हेतु सुझाव दिये जाने की अपेक्षा की गयी।

डा0 रत्नाकर, सदस्य एस0ई0ए0सी0-1, राज्य स्तरीय पर्यावरण प्रभाव निर्धारण प्राधिकरण, उ0प्र0 द्वारा अवगत कराया गया कि इस प्रकार के प्रकरणों में उद्योग का स्थलीय निरीक्षण कर भौतिक सत्यापन किया जाना आवश्यक होता है एवं तत्पश्चात ही उद्योग द्वारा दिये गये प्रत्यावेदन में उल्लिखित तथ्यों की जांच कर अग्रिम कार्यवाही किया जाना उचित होगा।

अन्त में समिति द्वारा बैठक में सम्यक् विचारोपरान्त निम्न कार्यवाही के निर्णय लिये गये:-

1. मा0 एन0जी0टी0 के आदेश दिनांक 12.03.2024 के अनुपालन में खनन इकाइयों से प्राप्त प्रत्यावेदन को समिति के अन्य सदस्यों को ई-मेल के माध्यम से अवलोकन हेतु उपलब्ध करा दिया जाये।
2. मा0 एन0जी0टी0 के आदेशानुसार खनन इकाइयों से प्राप्त प्रत्यावेदनों के भौतिक सत्यापन हेतु 3-4 मई 2024 की तिथि निर्धारित की गयी एवं तदोपरान्त निरीक्षण में पाये गये तथ्यों के आधार पर अग्रिम कार्यवाही करते हुए मा0 अधिकरण में रिपोर्ट दाखिल किये जाने निर्देश दिये गये।

अन्त में सधन्यवाद बैठक का समापन किया गया।

sk
सदस्य सचिव

उ0प्र0 प्रदूषण नियंत्रण बोर्ड,
टी0सी0-12 वी, विभूति खण्ड, गोमती नगर, लखनऊ।

पत्रांक H09729 / सी-2/67/2024

दिनांक- 22-4-24

प्रतिलिपि-निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित :-

1. श्री सिद्धार्थ कुमार सिंह, मुख्य अभियन्ता (सोन), सिंचाई एवं जल संसाधन विभाग, वाराणसी
2. डा0 रत्नाकर, सदस्य एस0ई0ए0सी0-1, राज्य स्तरीय पर्यावरण प्रभाव निर्धारण प्राधिकरण, उ0प्र0
3. क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, सोनभद्र
4. गार्ड फाइल।

sk
सदस्य सचिव